

**Customs, Excise & Service Tax Appellate Tribunal  
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3  
**Service Tax Appeal No.11524 of 2016**

(Arising out of OIA-AHM-EXCUS-003-APP-034-16-17 dated 27/05/2016 passed by Commissioner of Central Excise and Service Tax-AHMEDABAD-I)

**Sabar Cables Pvt Ltd**

**.....Appellant**

Opp. Sahakari Gin, Survey No. 783 P,  
N H No. 8, Kanknol, Himmatnagar, Gujarat

*VERSUS*

**C.C.E.-Ahmedabad-i**

**.....Respondent**

C. Ex Bhavan,  
Nr Panjrapole & Polytechnic, Ambavadi, Ahmedabad, Gujarat-380015

**APPEARANCE:**

None appeared for the Appellant

Shri Dharmendra Kanjani, Superintendent (AR) for the Respondent

**CORAM:        HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR  
                  HON'BLE MEMBER (TECHNICAL), MR. RAJU  
                  Final Order No. A/ 10358 /2021**

DATE OF HEARING: 01.02.2021

DATE OF DECISION:01.02.2021

**RAMESH NAIR**

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which have been settled under Sabka Vishwas (Legacy Dispute Resolution Scheme), 2019 and discharge certificate has been issued.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)  
MEMBER (JUDICIAL)**

**(RAJU)  
MEMBER (TECHNICAL)**